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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No.71/94.

Shri S.S.Pawar.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri Y.R.Singh.  
Respondents by Shri S.C.Dhawan.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 4.4.1994.

We have heard the learned counsel for the parties. From para 2 of the Judgment in OA 581/89 which the applicant had filed and was decided on 9.1.1992 it is apparent that the applicant had not put in 120 days of work. The Tribunal took the view that despite that he was called for screening and an ex parte decision was taken ~~though~~ that he had secured job on the basis of bogus card. An opportunity was therefore given to the applicant to show cause against that allegation.

Accordingly, it seems from the order dt. 19.5.1992 that the applicant was given an opportunity to give his say. The committee comprises <sup>now</sup> of 2 officers ~~which~~ gave the applicant an opportunity and still found the Card to bogus. In the circumstances, we do not think that Rules of natural justice were flouted. The applicant is not entitled to any relief. The application is dismissed summarily.

*M.R.Kolhatkar*

(M.R.KOLHATKAR)  
MEMBER (A)

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(M.S.DESHPANDE)  
VICE-CHAIRMAN